

[Dr. Triguna Sen]

Commission. I find Members coming from all the States are also pressing that those recommendations must be implemented. May I take this opportunity to request my hon. friends that when they go home they should plead with their respective State Governments to see that the recommendations are implemented. (Interruption).

AN HON. MEMBER : What about arbitration ?

MR. DEPUTY-SPEAKER : Order, order. I will have to adjourn the House. Let him conclude.

DR. TRIGUNA SEN : Coming back to the present strike, there are two aspects of the present Delhi strike to which I must draw the attention of the House. (Interruption). There is an impression that forgetting every demand met, right or wrong, the agitational approach is the only approach that pays.

AN HON. MEMBER : Why not arbitration ? (Interruption)

DR. TRIGUNA SEN : This is a lamentable impression which any responsible Government which believes in democracy and parliamentary practice must discourage. (Interruption) In the present case, the teachers have adopted an agitational approach. They have also chosen to strike at a time when the annual examinations are so close. I am pained to say that in taking this decision the teachers have shown scant regard to the interests of the younger generation.

SOME HON. MEMBERS : No, no.

DR. TRIGUNA SEN : No responsible parents can ever be expected to sacrifice the best interests of their children. Similarly, no teacher worth the name can ever be excused for such total neglect of the educational interests of the young children entrusted to his care. I do hope that the teachers will appreciate the gravity of the situation and reconsider their decision to continue the strike.

16.33 HRS.

The Lok Sabha then adjourned till Seventeen of the Clock.

The Lok Sabha re-assembled at Seventeen of the clock.

[MR. SPEAKER in the Chair].

RE : POINT OF ORDER

SHRI NATH PAI (Rajpur) : Sir, I rise on a point of order.

श्री नथु लिमये (मुंगेर) : मेरा एक व्यवस्था का प्रश्न है ।

MR. SPEAKER : One at a time. Mr. Nath Pai.

SHRI NATH PAI : May I draw your attention, Sir? I am told today is the birthday of the Deputy Prime Minister and I wish him well.

MR. SPEAKER : That is not a point of order.

SHRI NATH PAI : May I draw your attention to rule 25 and to the proviso to that rule? Under this proviso, I claim your protection for the redressal of a grievance which the whole opposition has been labouring under since yesterday—I stand corrected; the whole opposition minus Mr. Masani, those who think that the injustice has to be removed.

Sir, I want to appeal to you under this proviso which says,

"...the Speaker is satisfied that there is sufficient ground for such variation."

I am going to plead with you for the variation of the business set down today. I concede that under the notification of the President, today has been set for the presentation of the estimates for this year by the Deputy Prime Minister. We have seen it and it has appeared in the bulletin. I am asking your protection for taking up the unfinished business which

was systematically prevented from being transacted by the treasury benches yesterday and the House was stifled from exercising its right.

We missed you very much yesterday, Sir. Perhaps had you been present, the treasury benches would have been more respectful towards the Chair. But trying to benefit from your temporary absence, they tried to rob this whole House of its legitimate right. You, Mr. Speaker, had set down yesterday 4 PM for a debate on the issue of what happened in Bihar. We were in the midst of discussing this subject. It was the sense of the House, which the Deputy Speaker found, that the debate should be continued till the spokesmen of every party had been given a legitimate, fair and adequate opportunity. When it was found that the House was likely to be convinced about what we had submitted, when in the light of my submissions and Mr. Chavan's admissions there was every possibility of my motion being accepted, Dr. Ram Subhag Singh saw that because of the cogency of the arguments submitted by us, the motion against the Governor of Bihar was likely to be accepted by this House. He completely forgot that he was the Minister of Parliamentary Affairs; he thought he was only a member coming from Bihar... (*Interruptions*).

MR. SPEAKER: Please conclude now.

SHRI NATH PAI: If they cooperate with you, my task would be much easier. As usual, the Leader of the House was away from the House. Whenever a crisis comes, whenever a dispute arises, it has been our unfortunate experience that the Leader of the House is absent. (*Interruptions*).

SHRI KAMALNAYAN BAJAJ (Wardha): When she is not here, you take advantage of it. (*Interruptions*).

MR. SPEAKER: Please conclude now.

SHRI NATH PAI: I am standing with your permission and I am trying

to conclude. But if I am interrupted like this, how can I conclude? I am trying my best to make my submission as speedily as I can. I appeal to the Deputy Prime Minister and the Minister of Parliamentary Affairs who forgetting his basic duty was discourteous to the Deputy Speaker.....

MR. SPEAKER: He has denied it.

SHRI NATH PAI: He was deliberately discourteous to the Deputy-Speaker (*Interruptions*). Mr. Speaker, calculated insults were hurled on the Deputy-Speaker. One Member from the Treasury Benches even accused him saying "You are siding with the motion and therefore you are extending the time for the motion". Can we imagine any worse calculated insult, whosoever happens to be in the Chair? We repudiate these insinuations (*Interruptions*). They have failed in their duty. But I cannot fail in my duty. I, therefore, say that the Budget can be presented after yesterday's unfinished business under Rule 25 be taken, the spokesmen of the parties who have not spoken be allowed to speak and I be allowed to continue my task of replying to Shri Chavan and convincing those few remaining Congressmen yet remaining to be convinced that the motion I have brought here is right. I hope you will agree with me and allow us to proceed with the debate. I hope for your ruling that in the light I am pleading you will call me. In case I have convinced you, Sir, can I continue with yesterday's debate? I shall await your ruling.

MR. SPEAKER: Shri Madhulimaye.

SHRI KANWAR LAL GUPTA (Delhi Sadar): Sir, what about the ruling on the point of order raised by Shri Nath Pai?

MR. SPEAKER: I need not give a judgment here and now immediately. I hear a point of order and take my own time to give my ruling. Therefore, let me hear others. In the meantime I am trying to find out what Shri Nath Pai's point of order is.

श्री मधु लिमये : इस सदन के सामने इस बक्त विषय है वित्त मंत्री के द्वारा अर्थ संकल्प पेश किया जाना। उसी के सम्बन्ध में मेरा व्यवस्था का प्रश्न है। कई कारण हैं इसके कि आज यह अर्थ संकल्प क्यों पेश नहीं होना चाहिये। सब से पहला मेरा कारण यह है कि आज वित्त मंत्री जी का जन्म दिन है, वर्ष गांठ है और आज इस अवसर पर वह जनता के ऊपर नए टैक्स लादने जा रहे हैं। मैं नहीं चाहता कि जनता आज उनको गाली दे या उनकी आलोचना करे।

दूसरी बात यह है कि इन्होंने अपने पिछले अर्थ संकल्प में वादा किया था देश के साथ और इस सदन के साथ कि घाटे की वित्त व्यवस्था यानी डिफिसिट फाइनेंसिंग वह नहीं करेंगे। अभी जो बजट पेश होगा उससे वह बचन भंगी ही साबित होंगे।

तीसरी और बात है। कल यहां पर हमारी भाषण की स्वतंत्रता पर श्री मोरारजी देसाई जी की उपस्थिति में जो रोक लगाई गई, उसको आप देखें। मेरे दल का एक सदस्य बोल रहा था। उसको अध्यक्ष महोदय ने बुलाया था। उसको बोलने का पूरा अधिकार था। तब श्री कामेश्वर सिंह को बोलने नहीं दिया कांग्रेसियों ने। आज मेरे दल के लोग और विरोध दल के लोग आपको भी बोलने नहीं देंगे। जब मेरे दल का एक सदस्य स्पीकर की अनुमति से बोलने के लिए खड़ा हो गया था फिर भी बार-बार स्पीकर के द्वारा यह कहने पर कि शान्ति रखो, कांग्रेसी सदस्यों ने नहीं माना। उस समय उप-प्रधान मंत्री और वित्त मंत्री यहां मौजूद थे। उन्होंने अपने सदस्य को नियंत्रित नहीं किया। इसलिए खेद के साथ मुझे कहना पड़ रहा है कि हमारे दल के सदस्यों और विरोधी दलों के सदस्यों, श्री मसानी को छोड़ कर, के लिए आज इनका अर्थ संकल्प सुनना मुश्किल हो रहा है। इस लिये नियम 15 की ओर मैं ध्यान दिलाना चाहता हूँ। इस नियम में अध्यक्ष महोदय को यह अधिकार है कि सभा को एक दिन के लिये,

दो दिन के लिये या अनिश्चित काल के लिये स्थगित कर सकते हैं। लेकिन मैं नहीं चाहता कि अनिश्चित काल के लिये स्थगित किया जाय। कल अध्यक्ष का जो अपमान हुआ है, उस के विरोध में मैं चाहता हूँ कि नियम 15 के तहत आप सदन को 10 मिनट के लिये स्थगित कर दीजिये, अपना विरोध प्रकट करने के लिये कि चेयर का अपमान किया गया है हमारे सदस्य को गैर-कानूनी ढंग से बोलने नहीं दिया गया, और उस के बाद मोरारजी भाई को अगर बजट पेश करना है तो करें।

SHRI RANGA (Srikulam): Mr. Speaker, the whole of my party dissociate itself from the points of orders that are being raised. I am extremely sorry that one of our members is being singled out for mention as if the rest of us are in agreement with our friends over there. We are not. Secondly, I do exercise my right in this House to voice my protest against this kind of procedure whereby the poor Finance Minister is not allowed to make the presentation of his budget ... (interruptions) at the scheduled time. We must have some decorum in this House on such solemn occasions. This is the first time it is happening ... (interruptions). It has never happened during the last 20 years. I have some experience of this House. On a solemn occasion like this, some statements are being made under the caption of points of order. Sir, I would request you not to allow this kind of delaying tactics.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, कल जो कुछ सदन में हुआ, वह बड़ा दुर्भाग्यपूर्ण था और भविष्य में इस तरह की घटनाओं की पुनरावृत्ति न हो, इस के लिये हमें गम्भीरता से विचार करना होगा। प्रतिपक्ष के जिन सदस्यों को बोलने का मौका नहीं मिला, उन के हृदय में क्षोभ होना स्वाभाविक है। वह क्षोभ उन्होंने प्रकट भी कर दिया है। अगर इसके प्रकटीकरण के लिये कोई और अवसर ढूँढा जाता

तो अधिक शोभाय होता, लेकिन अब जब कि क्षोभ प्रकट कर दिया गया है, मैं अपने विरोधी दल के सदस्यों से अपील करूंगा कि वे अपने क्षोभ को हृदय में रखें और वित्त मंत्री महोदय को बजट पेश करने दें।

MR. SPEAKER: Order, order. I am on my legs. Shri Nath Pai stated that he had no opportunity yesterday to reply to the debate. I agree it is certainly a grievance that he had no right to reply. But that is for various reasons; not that Congressmen alone or somebody else was responsible. Various reasons are there. We could consider it coolly and, perhaps, give him an opportunity later on. We shall see what can be done... (*interruptions*) I am on my legs.

SHRI NATH PAI: At least an apology from Dr. Ram Subhag Singh should be there.

MR. SPEAKER: You should not demand apology... (*interruptions*) I request all hon. Members to resume their seats because I am on my legs; not the Deputy Prime Minister.

SHRI VASUDEVAN NAIR (Peer-made): Sir, kindly try to understand our feelings. Sir, you know that we do not behave like this on such occasions... (*interruptions*). We want to express our resentment against the attitude of the Congress Party. Why have we resorted to it? The Home Minister, contrary to all precedents, intervened in the debate immediately after one or two Members spoke. The pretext was that he had another engagement. But he remained in the House till the House was adjourned.

SHRI S. M. BANERJEE (Kanpur): Up to 6.40 he was here.

SHRI VASUDEVAN NAIR: Immediately after his speech the Congress Members moved a closure motion. At least half a dozen spokesmen of parties remained to participate in the debate. It was a very clever trick, a very dirty trick, played by the Congress
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... (*Interruption*). It they can play such tricks on us, we are not going to take it lying down. We are going to meet it and this is the way we are going to meet it.

MR. SPEAKER: What I appeal now is that it is a solemn occasion. I can understand a little excitement because you were not allowed... (*Interruption*).

SHRI P. RAMAMURTI (Madurai): Can she not say something?

SHRI NATH PAI: The Leader of the House may say something.

MR. SPEAKER: I am not prepared to call any of them. If somebody had no chance, another 15 or 20 minutes would have solved the problem. If somebody lost the chance of replying or something... (*Interruption*).

श्री मधु लिमये : सदन नेता को इस पर बोलने दो। वह कहे कि फिर ऐसा नहीं होगा।

श्री रवि राय (पुरी) : इसके बारे में प्राइम मिनिस्टर को बोलना चाहिये।

MR. SPEAKER: I have understood the whole case. I am not going into the merits of it. I think, we should heed to the appeal of our friends, which the leaders of other parties have made. We shall consider if we can complete the debate in another half an hour or so. The Chair will consider it.

श्री मधु लिमये : उन को इस की सफाई देनी चाहिये। जब स्पीकर ने हमारे आदमी को बोलने के लिये कहा, उस को बोलने नहीं दिया गया।

श्री रवि राय : प्राइम मिनिस्टर कुछ नहीं बोल रही हैं, उन को बोलना चाहिये, वह सदन की नेता हैं।

MR. SPEAKER: No the Chair has to fix the time. The Prime Minister does not fix the time for the debate.

श्री मधु लिमये : इन्होंने अध्यक्ष का अपमान किया है। कल जैसा हुआ पहले कभी नहीं हुआ था।

MR. SPEAKER: It is the Chair that fixes the time for the discussion. I shall consider sympathetically, as I have been considering, that any loss of time or something which occurred.....
(*Interruption*).

SHRI HEM BARUA (Mangaldai): It was a very sickening sight yesterday.

MR. SPEAKER: I agree with you. Whatever the reasons—let us not go into the reasons—time for the presentation the Budget has been fixed by the President and it must be gone through. After all, we have been going through it; it is not as though for the first time we are presenting the Budget to this House. Therefore, since I have assured you that we shall make up for the loss of time later on, now I would request you to permit the Budget to be presented. I shall consider it later on. Now, the Deputy Prime Minister.

SHRI P. RAMAMURTI: It is not a question of time; it is the question of the attitude.

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) *rose....*

श्री रवि राय : अध्यक्ष महोदय, ऐसे नहीं बोलने देंगे।

श्री मधु लिमये : इन की ओर से जब तक माफ़ी नहीं आयेगी, तब तक नहीं बोलने देंगे।

MR. SPEAKER: No, please.

SHRI MORARJI DESAI: Mr. Speaker, Sir, I rise to present the Budget.....(*Interruption*).

MR. SPEAKER: You have recorded your protest.

(SHRI MORARJI DESAI): Sir, I rise to present the Budget for the year 1968-69. The Indian economy is emerging now from one of the most difficult periods since independence. Successive droughts, shortage of food and raw materials, rising prices, subdued industrial demand, inadequacy of exports and savings and sluggishness in the capital market had combined to create a feeling of despondency which has afflicted us in the recent past. Honourable Members, I am sure, would agree that we can now look back on the past two years with a sense of relief. With the help of our friends abroad and the efforts of our own people, we have been able to avoid a major disaster and to impart at the same time a new sense of dynamism to our programmes of agricultural development.

2. I look upon the coming financial year with a certain degree of optimism and with the expectation that, given the right policies, it can become a year of revival. With the sharp increase in agricultural production and rising incomes, there would undoubtedly be some increase in the demand for industrial products. Recent trends in exports have been encouraging. The price level is registering a decline. The objective of policy in the coming year must be to consolidate the gains so that a major developmental programme can be undertaken in our Fourth Five-Year Plan which will be launched in the following year. (*Interruptions*).

MR. SPEAKER: Those who do not want to hear him may leave the House. (*Interruptions*).

SHRI MORARJI DESAI: 3. Honourable Members are already familiar with the various aspects of the new agricultural strategy. The availability of nitrogenous fertiliser has been more than twice as high this year as in 1965-66. Arrangements are in hand to maintain supplies at a high level in the coming year. The area under high yielding varieties of seeds is expected to increase from 15 million acres this year to 21 million acres next year. In

GENERAL BUDGET, 1968-69

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE